

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.962/2017

New Delhi, this the 24th day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Aditi Sharma

Aged about 24 years

Group "C"

D/o Shri Hari Mohan Sharma

R/o E-471 B, Street No.07

Hardev Puri, Delhi – 110 093.

(Candidate to the post of Junior Translator)

.... Applicant

(By Advocate:Shri Ajesh Luthra)

VERSUS

1. Union of India through
Its Secretary
Department of Personnel & Training (DOP&T)
Ministry of Personnel, Public Grievances & Pension
North Block, New Delhi.

2. Staff Selection Commission through
Its Chairman (Head Quarter)
Block No.12, CGO Complex
Lodhi Road, New Delhi – 110 091.

3. Staff Selection Commission through
Its Regional Director
(Karnataka-Kerala Region)
First Floor, "E" Wing, Kendriya Sadan
Koramangala, Bangalore – 560 034.
(Service of respondent no.3 to be effected
through respondent no.2) Respondents.
(By Advocate:Shri Subhash Gosain)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

When this matter is taken up for hearing, the learned counsel for the applicant while drawing our attention to the proceeding dated

19.06.2017 enclosed to the counter filed by the respondents submits that the grievance of the applicant has been redressed by them as they have revised the result of the applicant and the applicant will be satisfied, if the OA is disposed of by directing the respondents to proceed in terms of said proceeding dated 19.06.2017.

2. In the circumstances, the OA is disposed of by directing the respondents to proceed in terms of proceeding dated 19.06.2017, and to pass the consequential orders, within a reasonable period, in accordance with law. It is made clear that if the applicant is still having any grievance, she may avail her remedies, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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